

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD.

Dated: Allahabad, the 5th day of January, 2001.

Coram: Hon'ble Mr. Justice R. R. K. Trivedi, VC

Hon'ble Mr. S. Dayal, A.M.

Civil Misc. Contempt Petition No.132 of 2000

In

Original Application No.461 of 1999

Shyam Lal,

s/o late Kanhai Lal,

r/o Jalandi Sarainear

Dr. Edwa Court Road,

Budaun.

(By Advocate Sri P.K. Kashyap) Applicant

Versus

1. Sri G. S. Srivastava,

Principal, Kendriya Vidyalaya,

N.H.P.C. Campus, Banbasa, Champawat.

2. Sri G. C. Bisht,

Kendriya Vidyalaya,

N. H. P. C. Banbasa, Champawat.

. Opp. Parties

ORDER (OPEN COURT)

(By Hon'ble Mr. Justice R. R. K. Trivedi, VC)


This application has been filed for initiating contempt proceedings, under Section 17 of the Contempt of Court Act, alleging disobedience of the order of this Tribunal dated 27.2.2000, by which a direction was given that the applicant shall be allowed to

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continue as a Trained Graduate Teacher until regularly selected teacher becomes available to replace him. By the order dated 24th August, 2000 the applicant's claim to continue on the post has been rejected on the ground that the regularly selected candidates have already joined, who ^{have been} ~~were on~~ transfer ^{from} other places. The learned counsel for the applicant has submitted that there was no recruitment and the posts could not be filled by transfer. In our opinion, the ^{Contention} ~~contention~~ has no ^{force} ~~post~~ and the application is liable to be rejected. The vacant post could be legally filled up by transfer from other places. No contempt is made out. The application is accordingly rejected.


A.M.


V.C.

Nath/